



CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

DATED: THE 2nd DAY OF SEPTEMBER 1998

Hon'ble Mr. S. Dayal, Member - A
Hon'ble Mr. S.K. Agrawal, Member-J.

Original Application no. 1302 of 1997.

Chand Khan aged about 19 years son of Shri Salamat Khan, resident of 11/126, Gwaltola, Kanpur-1.

... Applicant.

C/A Shri O.P. Gupta, Advocate.

Versus

1. Assistant Director, Postal Services, Office of Post Master General, Kanpur.
2. Union of India through Secretary of Ministry of Communication, Government of India, New Delhi.

... Respondents.

C/R Km. Sadhana Srivastava.

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This application has been filed for seeking the relief of considering the applicant against group 'D' vacancy in the office of Post Master General, Kanpur.

2. The brief facts of the case are that the applicant's name was not sponsored by the Employment Exchange and the applicant's candidature was opposed by the respondents directly for being considered for selection to the post of Peon in the office of the Post Master General, Kanpur.

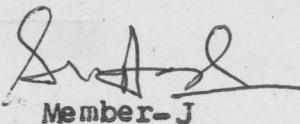
3. Arguements of the learned counsel for the applicant and the learned counsel for the respondents were heard.

4. An interim order was given to the applicant that his name shall be considered for selection of Group 'D' vacancy.

5. The learned counsel for the respondents has filed counter reply and has stated in the counter reply that the applicant Shri Chand Khan was also considered for selection against the post of peon along with those whose names were received from Employment Exchange. Since the respondents have already considered him for the post that the stay should be vacated because the office is feeling difficulty due to non filling of the post in view of the interim order granted by the Tribunal.

6. The learned counsel for the applicant has now no more cause of action left after grant of the relief that the applicant be considered for selection and does not oppose the prayer of the learned counsel for the respondents. The O.A. is, therefore, disposed of as having become infructuous and stay, if any, is withdrawn.

7. There shall be no order as to costs.



Member-J



Member-A